

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 153
(CAA)-63(PB)/2019

IN THE MATTER OF:

APS Portfolio Services Pvt. Ltd.

With

Discovery Financial Services Pvt. Ltd.

.....Petitioners/Applicant

Under Section 230-232

Order delivered on 11.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner Mr. P. K. Mittal & Tanya Goel, Advocates

For the OL: Mr. Akshay Joshi, Advocates


For the RD: Ms. Sonam Sharma, Standing Counsel

ORDER

On behalf of RD and OL no objection has been raised. On the last date of hearing one last opportunity was granted to the Income Tax Department to file its status. However in respect of APS Portfolio Services Private Limited the Income Tax Department has filed their report raising no objection. In respect of the other no reply has been filed and it is deemed that they have no objection.

Arguments heard. Order reserved.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)